**NATIONAL COMPANY LAW TRIBUNAL**
**COURT ROOM NO. 1,**
**MUMBAI BENCH**

**Item No. 24**

**C.P. (IB)/300(MB)2023**

CORAM:

**SH. PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT (Retd.)**
**HON'BLE MEMBER (TECHNICAL)** **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.10.2023**

NAME OF THE PARTIES: **MICRO CAPITALS PRIVATE LIMITED**
**V/s**
**AARYA EQUITY (INDIA) PRIVATE LIMITED**

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

1. Mr. S.A. Pathak, Ld. Counsel for the Petitioner present. None present on behalf of the Corporate Debtor.
2. Heard the Ld. Counsel for the Petitioner and perused the records.
3. **Reserved for orders**.
4. Petitioner is directed to supply the copies of the synopsis, pleadings and applications (excluding annexures) in word copy format on email id. ncltmum001@gmail.com within 3 days.

Sd/- Sd/-

**PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT**
**MEMBER (TECHNICAL)** **MEMBER (JUDICIAL)**

/NP/